

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A / ~~MA~~ / ~~RA~~ / ~~CP~~ NO. 1539 OF 2005

Applicant/s K.N. Tiwari & Ors

Respds. UOI & Ors

Advocate for Applicant/s Sri H.S. Srivastava
Sri A Tiwari

Advocate for Respondent/s Sri S. Srivastava

Notes of the Registry	Orders of the Tribunal	Sheet No.
	<u>17.3.09</u> Hon Cw Ashok S. Karamadi, JM Hon Cw S.N. Chakla, AM Sri H.S. Srivastava, learned counsel for the applicant. Sri D. Tiwari brief holder of Sri S. Srivastava, learned counsel for the respondents. Sri H.S. Srivastava seeks permission to withdraw this OA with liberty to file fresh OA as the OA is not properly drafted. Having regard to the submission made by Sri H.S. Srivastava permission is granted. Accordingly the OA is dismissed as withdrawn with liberty to file fresh OA. <u>SN</u> AM he <u>SN</u> JM	
		Contd. On Sheet No. _____